

COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)

SEVENTEENTH LOK SABHA

171

171st REPORT

[Delay in laying the Annual Reports and Audited Accounts of the National Commission for Backward Classes, New Delhi under the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment)]

(Presented to Lok Sabha on 08.02.2024)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI

February 2024/Magha 1945 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2023-24)

Shri Girish Chandra - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y
14. Shri Ashok Kumar Yadav
15. Vacant

SECRETARIAT

1. Shri R. K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present this Report on their behalf, present 171st Report in respect of the delay in laying the Annual Reports and Audited Accounts of the National Commission for Backward Classes, New Delhi under the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment).

2. The NCBC is at present functioning as per the provisions of Article 338B of the Constitution, which was inserted vide the Constitution 102nd Amendment Act 2018. The NCBC was earlier functioning as per provisions of NCBC Act 1993 w.e.f. 2nd April 1993. The NCBC Act, 1993 has been repealed vide the NCBC (Repeal) Act 2018, simultaneously with the insertion of Article 338B.

3. The scrutiny by the Committee revealed that the requisite documents of the National Commission for Backward Classes, New Delhi for 2012-13, 2013-14 and 2015-16 to 2021-22 were laid in Lok Sabha with continuous delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the National Commission for Backward Classes, New Delhi and took oral evidence of the representatives of the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) and National Commission for Backward Classes, New Delhi at their sitting held on 24th July 2023.

4. The Committee considered and adopted the Report at their sitting held on 07.02.2024.

5. The Committee wish to express their thanks to the officers of the National Commission for Backward Classes, New Delhi and the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment), Government of India for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi;

07 February, 2024
Magha 18, 1945(Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying the Annual Reports and Audited Accounts of the National Commission for Backward Classes under the administrative control of the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment).

National Commission for Backward Classes (NCBC) was initially constituted by the Central Govt by the National Commission for Backward Classes Act, 1993 (27 of 1993) dated 2.4.1993 and so far the Commission had been reconstituted 7 times up to 2016. The National Commission for Backward Classes Act, 1993 (27 of 1993) has been repealed through the National Commission for Backward Classes (Repeal) Act, 2018 dated 14.08.2018.

The present Commission (8th) has been accorded Constitutional Status and constituted through “The Constitution (One Hundred and Second Amendment) Act, 2018” dated 11.8.2018, whereby Article 338B has been inserted, forming a Commission for the socially and educationally backward classes to be known as National Commission for Backward Classes.

2. With regard to the question of the pattern of funding to the NCBC, New Delhi by the Government of India, the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) stated that the funds were being provided to the NCBC by the Department in the form of Grants in Aid as per provisions of NCBC Act, 2018 till the Financial year 2018-19. From the Financial Year 2019-20 onwards, the NCBC receives its budget directly from the Consolidated Fund of India. The details of the funds released/allotted to the NCBC since the FY 2013-14 onwards are given in **Annexure-I**.

3. The Committee asked the Ministry to mention the Act, Rule, Regulation under which Papers of the NCBC, New Delhi are being laid on the Table of the House. The Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment), in its written reply, submitted as under:

“NCBC when functioning under the NCBC Act 1993 - Sections 14 and 15 of the NCBC Act 1993:

Annual report.—The Commission shall prepare, in such form and at such time, for each financial year, as may be prescribed, its annual report, giving a full account of its activities during the previous financial year and forward a copy thereof to the Central Government.

Annual report and audit report to be laid before Parliament.—The Central Government shall cause the annual report, together with a memorandum of action taken on the advice tendered by the Commission under section 9 and the reasons for the non-acceptance, if any, of any such advice, and the audit report to be laid as soon as may be after they are received before each House of Parliament.

NCBC currently functioning under Article 338B – Article 338B(5) and 338B(6) of the Constitution-

As per clause (5) (d) of Article 338B, the National Commission for Backward Classes (NCBC) is expected to “annually and at such other times as the

Commission may deem fit” submit reports to the President of India on the working of the safeguards provided for the socially and educationally backward classes. As per Clause (6), ibid, the President shall “cause all such reports to be laid before each House of Parliament along with a memorandum explaining action taken or proposed to be taken on the recommendations relating to the Union and reasons for the non-acceptance, if any, of any such recommendations.”

4. The Committee asked the Ministry to state the provision and time-line for laying of Annual Reports and Audited Accounts of NCBC, New Delhi on the Table of the House. The Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) in its written reply, submitted as under : -

“NCBC Act 1993 and Article 338B have not specified a time-line for laying of the Annual Reports on the Table of the House”

5. As per recommendations contained in the First Report of the Committee on Papers Laid on the Table (5th Lok Sabha) presented to the House on 08 March, 1976; the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

Further, the Committee have also recommended in Para 1.17, First Report (5th Lok Sabha) that the autonomous Organisations which lay only their Annual Reports should not take unduly long time in laying them after closure of the accounting year. In such cases the administrative Ministries should ensure that the Annual Reports are invariably laid before Parliament within six months after the closure of Accounting years.

6. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the NCBC, New Delhi which were laid before the Parliament (Lok Sabha) by the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment). The examination of these papers revealed that the requisite documents of NCBC, New Delhi for the years 2012-13, 2013-14 and 2015-16 to

2020-21 were laid with continuous delays. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the NCBC, New Delhi alongwith the extent of delay is appended as **Annexure-II**.

7. The Committee desired to know the reasons for delay in laying the Annual Reports and Audited Accounts of NCBC, New Delhi for the years 2012-13, 2013-14 and 2015-16 to 2020-21. Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) in its written reply stated that:-

“The major reasons for delay in laying of the Annual Reports are as under:

- I. There is delay in submission of the Report by the NCBC to the Department.*
- II. After receipt of the Report from NCBC, the Department calls for comments from all concerned Ministries/ Departments regarding the various recommendations made therein. Sometimes there is delay in receipt of the comments from the concerned Ministries/Departments”.*

8. The Committee enquired from the Ministry about the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry/Commission at each stage during the last ten years (i.e. upto 2021-2022). In reply, the Ministry submitted detailed information and the same is appended as **Annexure-III**.

9. The Committee desired to know whether the Ministry and the NCBC identified the stages in which delays have occurred during all these years and, if so, how did the Ministry propose to curtail the same. The Ministry replied as under ; -

*“As per information given by the NCBC. The National Commission for Backward Classes is a Constitutional Body exercising powers of Civil Courts under Article 338-B of the Constitution of India, Clause 5(d) of Article 338-B of the Constitution of India requires National Commission for Backward Classes (NCBC) to present to the President, annually and at such other time **as the Commission may deem fit**, reports upon working of safeguards provided to Socially and Educationally Backward Classes (SEBCs) under the Constitution of India or any other law for the time being in force or under any order of Government and to evaluate working of such safeguards. As per Clause 6 of Article 338-B of the Constitution, the President shall cause all such reports to be laid before each House of Parliament, along with a memorandum explaining action taken or proposed to be taken on recommendations relating to Union and reasons for non-acceptance, if any, of any of such recommendations.”*

10. The Committee desired to know from the Ministry whether they had proposed any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the Institute. The Ministry in their written reply submitted: -

“The guidelines of the Government regarding auditing of accounts are being followed.”

11. The Committee asked the Ministry/NCBC whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. In reply, the Ministry have submitted as under :

“No such difficulties are being faced by them. The Department of Social Justice and Empowerment calls for comments of the all the concerned Ministries/Departments of the Government of India, to whom the recommendations pertain to. The Explanatory Memorandum (to be laid along with the Report) is prepared based on the comments received from them. Sometimes, there are delays in receipt of the comments, but these are sorted out at the earliest through personal phone calls/ reminders.”

12. The Committee desired to know from the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry in its written reply submitted as under :-

“As per information provided by the NCBC process of accounting is digitized. Before that accounting process carried out manually. The post of Accounts Officer is vacant, at present Administrative Division is monitoring it.

After receipt of the Annual Report from the NCBC, the Department of Social Justice and Empowerment calls for comments of the all the concerned Ministries/Departments of the Government of India, to whom the recommendations pertain to. All communications are being sent by NIC email by the Department. Replies are also received via email, which has ensured speedy processing of the papers. Further e-Office system of file processing has been fully implemented by the Department for speedy processing of files.”

13. It has also been informed to the Committee that the NCBC has internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG.

14. The Committee also desired to know from the Ministry whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the NCBC. The Ministry in its written reply submitted: -

“Meetings are held with the officers of the NCBC whenever required, requesting them to submit their Annual Report at the earliest.

Sometimes, there are delays in receipt of the comments from the concerned Ministries/Departments on the recommendations made by the NCBC in their report, but these are sorted out at the earliest through phone calls/ reminders.”

15. On being asked about the remedial measures taken by the Ministry/NCBC to ensure timely laying of the documents, the Ministry submitted:-

“After receipt of the Annual Report from the NCBC, the Department of Social Justice and Empowerment calls for comments of the all the concerned Ministries/Departments of the Government of India, to whom the recommendations pertain to. After receipt of the comments from all concerned, the Explanatory Memorandum is prepared by the Department. Sometimes, there are delays in receipt of the comments, but these are sorted out at the earliest through phone calls/reminders.

The Annual Report is laid on the Table of both Houses of the Parliament together with the Explanatory Memorandum and Delay Statement (wherever required).”

16. The Committee asked the Ministry about the latest position regarding finalization of the Annual Reports and Audited Accounts of the NCBC for the years 2019-20 and 2021-2022 and also time lines of the Annual Reports and Audited Accounts for these years for laying on the Table of the House. The Ministry in its written reply submitted as under :-

“The single Tenure Report of NCBC for the years 2019-2022 have been laid in the Lok Sabha on 13.12.2022 and in the Rajya Sabha on 14.12.2022.”

17. On being enquired as to whether the Ministry/Commission has taken the help of Information Technology to ensure timely laying of the documents, the Ministry in its reply submitted :

“No such information has been furnished by the NCBC. After receipt of the Annual Report from the NCBC, the Department of Social Justice and Empowerment calls for comments of the all the concerned Ministries/Departments of the Government of India, to whom the recommendations pertain to. All communications are being sent by NIC email by the Department. Replies are also received via email, which has ensured speedy processing of the papers. Further e-Office system of file processing has been fully implemented by the Department for speedy processing of files.”

18. The Committee took oral evidence of the representatives of the Ministry of Social Justice & Empowerment (D/o of Social Justice & Empowerment) and the National Commission for Backward Classes, New Delhi on 24th July, 2023 to further examine the reasons of delay in laying/not laying Annual Reports and Audited Accounts of NCBC, New Delhi for the years 2012-2013 to 2021-2022.

19. Elaborating the reasons for delay in laying of the Annual Reports and Audited Accounts of the Commission, the Secretary to the Ministry during the evidence informed the Committee as under:-

“If you look at it from 2012-13, there was a delay of about a year when we gave it in December, 2014. The report for 2013-14 was given in April, 2014 that was within three months. The report for 2014-15 was given in December, 2014 which was within the time period. In 2019-20 and 2020-21, they gave it together with the report of 2021-22.”

The Committee desired to know the reasons for laying a consolidated Report covering the period of 2019-20 to 2021 -22. The representative of the Ministry stated that-

“There were three reports given together-- 2019-20, 2020-21, and 2021-22. In fact, there was a single chairman who gave it as a tenure report for three years together when actually it should have been an annual report. Otherwise, before that, it has been an annual report which has been given more or less on time except with delay of a few months... The Chairman gave it as a three-year combined report. There has been no change in the directions from the Parliament. It should have been given as an annual report. But the then chairman of the NCBC gave it as a combined three-year report of this tenure that he was there. But now it will be given separately. The Commission has already been told internally that it has to be an annual report as the Parliament requests it to be.”

On being enquired by the Committee as to whether any letter/correspondence regarding submission of requisite documents on „annual“ basis of the NCBC has been issued by the Ministry, it has been informed to the Committee that:

“I can find out whether there was any letter, but I am sure there would have been because that is an annual procedure. I am sure that there would have been letters and I can have it placed before the Committee.”

To avoid delay in laying the requisite documents of the NCBC, the representative of the Ministry apprised the Committee that:

“सर, जैसा मैंने बोला है कि यह वर्ष 2019 में संवैधानिक कमीशन बन गया था, उसके बाद इन्फॉर्मेशन का जो इश्यू था, वह हमने रिजॉल्व कर दिया है। जो इंटरनल ऑडिट है, अकाउण्ट प्रिपरेशन का नियम है और कमीशन की तरफ से जो प्रतिनिधि आए हैं, उन्होंने भी बोला है कि अकाउण्ट्स नियमित रूप से तैयार होंगे। ऑडिट को हम भी मॉनिटर करेंगे और हमारा आईएफडी भी मॉनिटर करेगा कि सीएजी की ऑडिट रिपोर्ट टाइम से आ जाए। मेरी यही आशा है कि आगामी दिनों में इस तरह का डिले नहीं होगा।”

20. While examining the reasons for laying a combined single Tenure Report 2019-22, the representative of the Ministry informed that as per directions of the Committee it should have been an Annual Report for each of the year. However, the first Chairman of the Commission wanted to lay a complete Report of his tenure in the form of a single Tenure Report „2019-22“. On being enquired by the Committee as to what efforts were made by the Ministry to convince the Chairman to lay the Annual Report for each of the year separately, no specific reply was given by the Ministry.

Observations/Recommendations

21. The Committee note that the National Commission for Backward Classes (NCBC) was a Statutory Body constituted under the National Commission for Backward Classes Act, 1993. However in 2018, with the insertion of Article 338B in the Constitution of India vide the Constitution (One Hundred and Second Amendment) Act, 2018, the NCBC was accorded constitutional status. As a Statutory Body under the NCBC Act, when the grants-in-aid were provided, the commission was required to lay its Annual Reports and Audited Accounts within nine months of the closure of the respective financial year, i.e., by the 31st December each year. As per clause 5(d) of Article 338B, the National Commission for Backward Classes is expected to “annually and at such other times as the Commission may deem fit” submit reports to the President of India” on the working of the safeguards provided for the socially and educationally backward classes. As per clause 6, the President shall “cause all such reports to be laid before each House of Parliament along with a Memorandum explaining action taken or proposed to be taken on the recommendations relating to the union and reasons for the non-acceptance, if any, of any such recommendations.

In this connection, the Committee draw the attention of the Ministry to the earlier recommendations made by the Committee in their First Report (5th Lok Sabha) presented to the House on 08 March, 1976; the Second Report presented to the House on 12 May, 1976 and also in the Second Report (6th Lok Sabha) presented to the House on 22nd December, 1977, wherein it had been recommended that the Annual Reports and Audited Accounts of the organizations, etc. are required to be laid on the Table of the House within nine months after the closure of respective accounting year. The organizations, which lay only Annual Reports, should lay their requisite documents within six months after the closure of respective accounting year. The Committee find that the Annual Reports and Audited Accounts of the NCBC for the years 2012-13 to 2013-14 and 2015-16 to 2018-19 were laid on the Table of the House with delays ranging from more than 01 to 05½ years. The Annual Reports for the years 2019-20, 2020-21 and 2021-22 have been laid as a combined single Tenure Report „2019-22“ with considerable delays. The Committee take a serious view over the fact and strongly recommend that the requisite documents of the Commission should be laid on yearly basis within stipulated time in future.

22. The Committee further observe that there is provision of laying of the Annual Reports of the NCBC in clause (5)(d) of Article 338B of the Constitution. However, time limit for laying the requisite documents has not been specified in the present Act. In this connection, the Committee reiterate their earlier recommendation made by the Committee in their First Report (5th Lok Sabha) presented to the House on 08th March, 1976; wherein it has been recommended that Annual Reports should be laid within six months after the closure of respective financial year. The Committee recommend that the Ministry should lay the reports within six months of the close of the Accounting year.

23. The Committee also recommend that the Ministry should devise a suitable procedure for preparing the Annual Reports on annual basis and exercise greater vigilance to ensure that the requisite documents are laid before the Parliament within six months of the close of the respective accounting year.

24. The Committee further recommend that the Ministry may prepare and put in place a „Portal“ wherein updated position on the progress regarding laying of the requisite documents of all the organizations under their administrative control could be ensured by putting an automatic alert system which would alarm the institutions one week before the deadline for completion of their work at each stage as per given time schedule. The Committee would like to be informed of the Action-taken in this regard.

25. The Committee also recommend to the Ministry that if for any reasons, the Annual Reports of the NCBC could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed period, should be laid strictly within 30 days after 30th September of the relevant accounting year or within seven days after the reassembly of the next Session, whichever is later.

New Delhi;

07, February, 2024
Magha 18, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

**The year-wise grants-in-aid/Budget release by the Government of India to the National Commission
for Backward Classes, New Delhi during 2013-14 to 2022-23**

S.No.	Year	Grants-in-Aid (Rupees in Lakh)	Budget (Rupees in Lakh)
1	2013-14	312	0
2	2014-15	397	0
3	2015-16	399	0
4	2016-17	413	0
5	2017-18	300	0
6	2018-19	450	0
7	2019-20 *	206.67	423.33
8	2020-21	0.00	800.00
9	2021-22	0.00	1200.00
10	2022-23	0.00	1500.00

* In the year 2019-20 there is Grants-in-Aid for the month of Apr, 2019 to Sep, 2019 and Budget from Oct, 2019 to Mar, 2020.

Annexure-II
vide para 06 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the National Commission for Backward Classes for the years 2012-13 to 2021-22.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts/ Annual Reports	Extent of delay
2012-13	31.12.2013	23.12.2014	11 months 23 days
2013-14	31.12.2014	28.04.2015	03 months 28 days
2014-15	31.12.2015	08.12.2015	No delay
2015-16	31.12.2016	14.12.2021	59 months 14 days
2016-17	31.12.2017	29.03.2022	50 months 29 days
2017-18	31.12.2018	29.03.2022	38 months 29 days
2018-19	31.13.2019	07.02.2023	37 months 07 days
2019-20	31.09.2020	13.12.2022	26 months 13 days
2020-21	31.09.2021	13.12.2022	14 months 13 days
2021-22	31.09.2022	13.12.2022	03 months 13 days

**The chronological sequence in respect of finalization of Audited Accounts of the National Commission for Backward Classes, New Delhi
for the years 2012-13 to 2021-22.**

Sub-Question	Points	Year wise details for the last ten financial years									
		2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
11 (i)	Date of approach to the audit authorities										
	Time taken after the closure of accounting year										
11(ii)	Date of appointment of statutory auditors	05-07-2013	25-03-2014	25-03-2014	25-03-2014	25-03-2014	30-08-2019	25-03-2014	25-03-2014		
	Time taken after the approaching the audit authorities for appointment of auditors										
11(iii)	Date of compilation of annual Accounts	21-10-2013	12-08-2014		05-08-2016	17-10-2019	20-02-2020	01-03-2021	08-04-2021		
	Time taken after the closure of accounting year	7 Month	4 Month		4 Month	2 Year 6 Month	1 Year 10 Month	1 Year 11 Month	12 Month		
11(iv)	Date of submission of annual accounts to auditors	01-11-2013	29-09-2014		11-08-2016	12-03-2020	08-07-2020	26-03-2021	31-12-2022		
	Time taken after the closure of respective accounting year	4 Month	6 Month		4 Month	2 Year 11 Month	1 Year 3 Month	1 Year 11 Month	1 Year 9 Month		

11(v)	The date and duration for auditing the annual accounts by statutory auditors										
11(vi)	The date of queries raised by auditors during auditing/after completion of the annual accounts										
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities										
11(vii)	The date on which the replies to the audit queries were furnished to the Auditors										
	The time taken to resolve the Queries										
11(viii)	The date on which draft Audit Report was issued by Audit Authorities	11-12-2013	27-11-2014		07-10-2016	09-09-2020	15-10-2020	15-03-2022	02-12-2023		
	Time taken after auditing of the annual accounts										
11(ix)	The date on which the final audit report received by the Commission	20-02-2014	05-01-2015	16-09-2015	18-11-2016	22-12-2020	29-12-2020	07-09-2022	29-03-2023		
	Time taken after issue of draft Report	2 Month	2 Month		1 Month	3 Month	2 Month	6 Month	4 Month		
11(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Commission	5 Month	6 Month		4 Month	14 Month	10 Month	18 Month	23 Month		
11(xi)	Date of finalization of the annual report					31-08-2021	31-08-2021	02-11-2022	24-02-2022	24-02-2022	24-02-2022

	Time taken after the closure of the financial year; and also										
	Time taken after the receipt of the final audit report										
11(xii)	The date on which documents were got approved from the Competent Authority					31-08-2021	31-08-2021	02-11-2022	24-02-2022	24-02-2022	24-02-2022
	Time taken after finalization of Annual Report										
	Time taken after receipt of Final Audit Report										
11(xiii)	The date on which documents were taken up for traslation& printing					06-10-2021	06-10-2021	14-11-2022	08-07-2022	08-07-2022	08-07-2022
	The time taken for completing the tast at each stage.										
11(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage.					Jan/Feb 2022	Jan/Feb 2022	07-12-2022	25-07-2022	25-07-2022	25-07-2022
	Time taken by the NCBC, New Delhi is in sending the documents of the Ministry										
11(xv)	The date of laying the documents to the House.				14-12-2021	29-03-2022	29-03-2022	7-2.2023	13-12-2022	13-12-2022	13-12-2022
	Time taken after receipt of the documents from the NCBC, New Delhi										

**Minutes of the sixth sitting of the Committee on Papers Laid on the Table (2022-2023)
held on 24.07.2023.**

The Committee sat on Monday, 24th July, 2023 from 15:00 hours to 16:00 hours in Committee Room „C“, Paliament House Annexe, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

Members

2. Dr. A. Chellakumar
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar
5. Shri Sellaperumal Ramalingam
6. Shri Saptagiri Sankar Ulaka
7. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda **XX XX XX** and oral evidence of the representatives of the (i) Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) and National Commission for Backward Classes, New Delhi and the(ii) **XX XX XX**.

3 to 6. XX XX XX XX XX

7. The Committee then called in the representatives of the Ministries and organisations for oral evidence in respect of the laying of Annual Reports and Audited Accounts of the National Commission for Backward Classes, New Delhi [Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) and **XX XX XX XX XX XX**.

- (I) Representatives of the Ministry of Social Justice & Empowerment (D/o Social Justice & Empowerment) and the National Commission for Backward Classes:
- (i) Shri Saurabh Garg, Secretary (SJ&E)
 - (ii) Shri Surendra Singh, Additional Secretary (SJ&E)
 - (iii) Shri A.K. Deori, Director (NCBC)

(II) XX XX XX XX:

The Chairperson welcomed the representatives and informed them about the provisions of Direction 58 by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

8. Thereafter, the Committee desired to know the reasons for delay in laying the Annual Reports and Audited Accounts of the National Commission for Backward Classes, New Delhi for the year 2012-13 to 2018-19 and also not laying the requisite documents of the Commission for the year 2021-2022. The representatives of the Ministry apprised the Committee that the Commission was a statutory body and functioning under the NCBC Act of 1993 till 2018. In 2019, it became a Constitutional Body. The period in office of the first Chairman was from 2019-2022 and he wanted to lay a complete Report of his period. Accordingly, a tenure Report for this period i.e. 2019-22 was laid on the Table of the House on 13.12.2022. On being enquired by the Committee as to what efforts were made by the Ministry to fulfill the responsibilities regarding timely laying of the requisite documents of the Commission, the representative of the Ministry submitted before the Committee that they would provide the written communication in this regard. They also ensured that Annual Reports and Audited Accounts of National Commission for Backward Classes for succeeding years would be prepared on time so that the delays would not happen in future.

9. XX XX XX XX XX XX

The sitting then adjourned.

COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)

Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held on 07.02.2024.

The Committee sat on Wednesday, 07th February, 2024 from 1500 hours to 1530 hours in Committee Room „D“, Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar
5. Shri Devendrappa Y.

Secretariat

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of one Memorandum No.15, 08 original and 5 Action-taken draft Reports.

3. XX XX XX XX

3. Then, the Committee took up the following eight Original and five Action-taken Reports for consideration and adoption:-

- i. XX XX XX
- ii. XX XX XX XX
- iii. XX XX XX XX XX
- iv. XX XX XX 16 XX XX

v.	XX	XX	XX	XX	XX
vi.	XX	XX	XX	XX	XX
vii.	Delay in laying the Annual Reports and Audited Accounts of the National Commission for Backward Classes, New Delhi;				
viii.	XX	XX	XX	XX	XX
ix.	XX	XX	XX	XX	XX
x.	XX	XX	XX	XX	XX
xi.	XX	XX	XX	XX	XX
xii.	XX	XX	XX	XX	XX
xiii.	XX	XX	XX	XX	XX

The draft Reports were adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha on a date convenient to him.

The Meeting then adjourned.
